

126

BENCH-I

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

T.P No. 338/KB/2017
CP-353/2015

Present: 1. Hon'ble Member (J) Shri Jinan K.R
2. Hon'ble Member (J) Shri M.B Gosavi

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON ^{20th} 19th June 2018, 10:30 A.M

Name of the Company	Shah Sponge & Power Ltd & 5 Ors.		
Under Section	391(2) & 394		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. SHIV CHANDRA PRASAD
Advocate
Income Tax Deptt.
(Ranchi)
[Signature]
Advocate
20/6/2018

1. Mrs. Manju Bhutania, Advocate, Petitioner
2. Mr. N. Gurumurti, FCA, " } [Signature]
Government
20/06/2018

TIAINLA
Dy. Director
o/o RD (CER)
Ministry of Corporate
Affairs
[Signature]
20/6/18

ORDER

Ld. Counsel for the petitioner, the Ld. Dy. Director from the Office of the Regional Director, Eastern Region, Ministry of Corporate Affairs, Kolkata representing the Central Government and Ld. Counsel for the Income Tax Dept. is present.

Ld. Counsel appearing on behalf of the Income Tax Dept. sought further time to file reply affidavit. Time is granted.

Ld. Counsel appearing for the petitioner sought further time to file affidavit of no objection of the creditors. Time is granted.

Ld. Dy. Director representing the Central Government sought time to file reply affidavit. Time is granted.

List it for further consideration on 30/08/2018.

Sd

(M.B. Gosavi)
Member (J)

Sd

(Jinan K.R.)
Member(J)